

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-564 /ND/2019

In the matter of :

India Factoring and Finance Solutions Pvt. Ltd

.. PETITIONER

Vs.

Globalite Industries (P) Ltd

..RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 28.3.2019

Coram :

**Dr. Deepti Mukesh,**

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor :

For the Respondent/Corporate Debtor : Mr. Alishan Naqyee, Ms. Rupal Bhatia, Mr.  
Mohd. Kamran, Ms. Swet Shikha, Advocates

For the Intervener :

ORDER

Learned Counsel for the respondent accepts the service and undertakes to file 'Vakalatnama' within 3 days. It is further stated by Ld. Counsel for the respondent that a copy of the application is not received. Ld. Counsel for the applicant is directed to supply a copy of the application to Ld. Counsel for the respondent during the course of the day. Let reply be filed within 2 weeks with an advance copy to the other side. Rejoinder, if any, to be filed within a week thereafter.

List on 24.4.2019.



(DEEPA KRISHAN)  
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)

Surjit